

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).8543/2016

(Arising out of impugned final judgment and order dated 03-03-2016 in CRLA No.3634/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

VERSUS

Petitioner(s)

RADHEY

Respondent(s)

Date : 06-04-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.

For Respondent(s) Mr. Shreeyash U. Lalit, Adv.
(Amicus Curiae)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner-State seeking adjournment, the matter stands adjourned by four weeks.

In the meantime, scanned copies of lower court record be called.

The Amicus Curiae may file written submissions within two weeks of receipt of lower court records.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR